

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal Nos. 54432 & 54739 of 2014

(Arising out of Order-in-Original No. 09/2014-15 dated 30.06.2014 passed by the Commissioner of Central Excise, Delhi-II)

DATE OF HEARING : 31.10.2017

DATE OF DECISION : 31.10.2017

**M/s Esquire Electrovision Pvt. Ltd.
Sh. Balram Nathani**

Appellants
(Rep by NONE)

VERSUS

CCE, Delhi-II

....

Respondent
(Rep. by Sh S.K. Bansal, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 57603-57604/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Since filing of the appeals, the matter was listed from time to time. On 14.09.2017, the matter was adjourned on the basis of the letter received from the learned counsel. Accordingly, the matter was adjourned as a last chance for today i.e. 31.10.2017 and notice was issued.

2. List revised. None is present for the assessee-Appellants nor there is any adjournment application on record.

3. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeals are dismissed for default.

(Dictated & pronounced in the open court)

(V. PADMANABHAN)
MEMBER (TECHNICAL)

(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT

Golay